ITEM NO.50

COURT NO.11

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 575/2025

M. MAHESH REDDY

Petitioner(s)

Respondent(s)

VERSUS

STATE OF KARNATAKA & ORS.

IA NO. 144463/2025 - EX-PARTE AD-INTERIM RELIEF IA NO. 145772/2025 - INTERVENTION APPLICATION IA NO. 145804/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 17-06-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN HON'BLE MR. JUSTICE MANMOHAN

PARTIAL COURT WORKING DAYS BENCH

For Petitioner(s) :Mr. A Velan, AOR Ms. Navpreet Kaur, Adv. Mr. Prince Singh, Adv. Mr. Nilay Rai, Adv.

For Respondent(s) :Mr. D. L. Chidananda, AOR

Mr. Anand Sanjay M. Nuli, Sr. Adv. Ms. Akhila Wali, Adv. M/S. Nuli & Nuli, AOR

Mr. Udayan Jain, Adv. Ms. Sonal Jain, AOR Ms. Amiti Gupta, Adv. Ms. Kajal Sharma, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. Writ Petition No. 15589 of 2025 pending before the High Court of Karnataka is transferred to this Court. Let the record of the case be transferred without delay. A copy of this order be sent to the Registrar General of the High Court for compliance.

2. We grant the respondent-State of Karnataka a day's time to file counter affidavit.

3. List this matter on 19.06.2025.

(KAPIL TANDON) COURT MASTER (SH)

(DIVYA BABBAR) COURT MASTER (NSH)